

THE HIGH COURT OF MANIPUR AT IMPHAL

NOTIFICATION

Imphal, the 20th February, 2025

No. HCM/L-37/1-2023/L&T/ : In accordance with the direction of the Hon'ble AI-Assisted Legal Translation Advisory Committee of the Hon'ble High Court of Manipur, the Legal Glossary Committee will hold its review meetings wherein the terms placed herewith at **Annexure-I** will be reviewed in order to finalize them.

In order to ensure a comprehensive review and inclusivity of feedbacks from the legal fraternity and stakeholders, suggestions and feedbacks are invited from the members of the Bar and academic experts on each or any of the terms enclosed herewith. All such pertinent suggestions/feedbacks as may be received will be discussed in such review meetings, and after incorporating such amendments as may be made, the Committee will finalize the terms, which will be followed by the publication of Volume-1 of Manipuri legal terms. Such suggestions/feedbacks may be submitted within a period of 30 (thirty) days from the date of this notification. The terms will also be available on the official websites of the High Court of Manipur and District Courts.

In this regard, suggestions/feedbacks are invited from the members of the Bars and academic experts, which may be submitted within the period mentioned above.

The suggestions/feedbacks may be submitted to the undersigned physically or through email (*pc1-translation-hcm@manipur.gov.in* or *highcourttranslation@gmail.com*) or WhatsApp number **6009500435**.

Sd/-

(REETA LAISHRAM)

Language Officer (Special Officer),
High Court of Manipur

No. HCM/L-37/1-2023/L&T/ 3088-99

Copy to:

- 1. The Principal Secretary to the Hon'ble The Chief Justice, High Court of Manipur.*
- 2. The Private Secretary to Hon'ble Mr. Justice A. Bimol Singh, Judge, High Court of Manipur.*

3. *The Private Secretary to Hon'ble Mr. Justice A. Guneshwar Sharma, Judge, High Court of Manipur.*
4. *The Private Secretary to Hon'ble Mrs. Justice Golmei Gaiphulshillu, Judge, High Court of Manipur.*
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11. *Junior Grade Translator, High Court of Manipur.*
12. *Guard file/Concerned file.*


**Language Officer (Special Officer),
High Court of Manipur**

Draft Manipuri Legal terms – Volume 1

Sl. No.	TERMS	MEANING
1	Abatement	Lamba yaodabadagi/haptabadagi loishinba
2	Abduction	Mee phaba
3	Abetment	(Phattaba thabakta) thoujinba, Phattabada pangsina,
4	Abettor	(Phattaba thabakta) thoujilliba mee, Phattabada pangsilliba mee,
5	Abeyance	Chatnahandana thamba, khammaga thamba, thingaga thamba
6	Accused	Maral sheeraba mee
7	Acquit	Landabani laothokpa
8	Act (as in 'act of a person')	Thabak thouwong, thoudou
9	Act of God	Taibang mapu gi khusil/thousil
10	Action	Wayel khongthang
11	Ad valorem	Leplaba mamal
12	Ad valorem duty	Leplaba mamalgi theegadaba kangkat
13	Ad valorem fee	Leplaba mamalgi theegadaba shel
14	Admissible	Loukhatningai oiba, khannaningai oiba
15	Admissibility	Loukhatningai/ khannaningai oiba matou
16	Admissibility of evidence	Khudam changdam oina loukhatningai/ khannaningai oiba
17	Advocate	Wayetloy
18	Affidavit	Washak-che
19	Agreement	Yanaba
20	Aggrieve	Awaba nganghanba, wahanba, pendaba pokhanba, pelhandaba
21	Aggrieved	Awaba nganghallaba, pendraba, pelhandraba, Awaba-phanglaba
22	Alibi	Alibi; masa leite hibagi hakanwa
23	Alien	Meetop
24	Alienation	Soto onba
25	Allotment	Sharuk thungbeebea/ peebea gi thabak thouram
26	Allow	Ayaba peebea
27	Ambiguity	(Wahanthokta) nakheisengdaba
28	Appeal	Shingna wakat
29	Appearance	Wayelshang kaba; (wayelshangda) leppa
30	Appellant	Shingna wakatloy
31	Applicant	Wakatloy
32	Application	Wakat; wakat-che
33	Arbitration	(khatnaba kangbu aneena happa meena) wayenba
34	Arrest	(Wayel pathapki matung inna) phaba; (Wayel pathaapki matung inna) phaba-punba.
35	Arrest memo	Meepha cherol
36	Arrest warrant/ warrant of arrest	Meepha che
37	Argue	Wayet peebea, wayet thamba
38	Argument	Wayet
39	Assault	Meepai thabaihanba

40	At the bar	Wayel-loyshangda
41	Attorney	Wayetloy
42	Averment	Hanggat wapham
43	Bad faith	Phattana khanba, phattana thajaba
44	Bad in law	Wayel pathapki meetyengda yadaba
45	Bail	Marakki thadokpa
46	bailee	Jamin louriba mee, shinnarakpa pot pairiba mee
47	Bailment	Jamin yaaba; Pot shinnaba
48	Bailor	Jamin yariba mee; pot shinnariba mee
49	Barrister	Wayetloy
50	Beyond reasonable doubt	Chingnaningai leitraba (waphamnachingba)
51	Bona fide	Pukchel tingba, pukchel shengba
52	Bona fides	Pukchel tingba, pukchel shengba
53	Bond	Wapunche, apunche
54	Brief	Wakatloygi warol
55	Burden of proof	Chummi utpagi thoudang
56	Burglary	Saguntouba
57	Bye-law	Lanai chatna pathap, masa chatna pathap
58	Capital punishment	Sheebagee cheirak; angang olhannabana cheirak
59	Case	Waphangnaba; wathok
60	Case law	Lepkhraba wayel (yathang) warol
61	Case status	Wayelgi tangkak
62	(Case law) Citation	Lepkhraba wayel (yathang) warol upta/panba
63	Case law cited	Palliba/utliba lepchraba wayel (yathang) warol
64	(Case law) Referred to	Mari leinana utpa/panba lepchraba wayel (yathang) warol
65	(Case law) Distinguished	Tonganba/channadaba lepchraba wayel yathang warol
66	(Case law) Followed	Chanaba/pansinba yaba lepchraba wayel (yathang) warol
67	Case law relied	Mateng louraba lepnakhraba wayel (yathang) warol
68	Cause of action	Wayel wakat hourakfam
69	Cause list	Wayel wakat pareng
70	Cause title	Wayel wakat mingthol
71	Certiorari	Certiorari
72	Chapter	Pandup
73	Charge	Maral warol
74	Charge sheet	Maral warol che
75	Circumstance	Phibham
76	Circumstantial evidence	Phibhamdagee phangba khudam changdam
77	Civil (case)	Meefa-meepungi nattaba (wathok/wafangnaba)
78	Co-accused	Maral shiminnaraba mee
79	Co-defendant	Ngakthokminnaroy
80	Co-plaintiff	Wakatminnaroy
81	Commutation	Cheirak kakthaba
82	Compensation	Kupkhatshel, Kupkhatmal, hanjinman
83	Complaint	Wakat
84	Conciliation	Wathem-watainaba, yashinnahanba

Annexure-I

85	Consent	Ayaba
86	Consideration (as in a contract)	Yana lipun, lepna wa
87	Consideration price	Yanamal/lepnamal
88	Construction	(wayel pathapnachingbgi) wapu peebe/wahanthok peebe
89	Constructive (as in constructive res judicata)	Oikhre haina louraba
90	Constructive res judicata	Wakheinakhre louraba wapham
91	Construe	(wayel pathapnachingbgi) wapu peebe/wahanthok peebe
92	Contempt	Langjaba
93	Contend	Wapham thamba
94	Contract	Wayel pathapna yaba yanache
95	Convict	Miyat taraba mee
96	Conviction	Miyat tahanba
97	Court	Cheirap; wayelshang
98	Counter affidavit/ Affidavit-in-opposition	Paokhum wasak che
99	Counter claim	Ngakthok wakat
100	Counsel	Wayetloy
101	Copy	Cheman
102	Crime	Aranba thabak
103	Criminal (case)	Meefa-meepungi (wathok/wafangnaba)
104	Criminal intimidation	Kihan khanghanba, aki akhang pokhanba
105	Custody	Chekshin kolonba, konba
106	Damages	Kupkhatshel
107	Dasti service	Khanghan warol hakthengnana youhanba/peebe
108	Date	Cheichat
109	Dated	Cheichat asida
110	Deceit	Lounamba, meenamba,
111	Decree	Chatna yathang
112	Decree holder	Yathang pairiba mee
113	Decree nisi	Pheebam gi yathang
114	Deed	Ayeeche
115	Deed of agreement	Yanache
116	Defamation	Mingchat theehanba, maykhuhanba
117	Defendant	Ngakthokloy
118	Deponent	Washakliba mee
119	Deposition	Washaktuna hayba wapham
120	Direction	Yathang
121	Directory (requirement)	Ilhanningba (tangaiphadaba)
122	Directory provision	Ilhanningba Ayeeba tangkakki wapham
123	Dismiss	Kakthatpa
124	Disposal	Loishinba
125	Dispose of	Loishinba
126	Dispute	Yanadaba, khatnaba, yetnaba

127	Document	Che-chang
128	Duty	Thoudaang Kangkat
129	Equity	Achan meera naidaba
130	Eviction	Takthokpa; leihandaba;
131	Evidence	Khudam changdam
132	Execution	Thoupangba
133	Ex-parte	Lamba yaodana chatthaba; Nakal nammagee
134	Ex-gratia	Meenungshi tengbang shel
135	Exhibit	Utpa/yenghanba yaba khudam changdam
136	Fact	Leiriba wafam
137	Fair	Meechang-meekhai naidaba
138	File	Chejan
139	File No.	Chejan cheising
140	Final decree	Aroyba chatna yathang
141	Findings	Thijin-mahei, thijinbada fanglakpaa, thijil warol
142	Fine	Shentek, wakongshel
143	Forgery	shajinnaba (gee thabak)
144	Fraud	Namthak, lounam
145	Fundamental	Tangaiphadaba; Maruoiba
146	Fundamental rights	Tangaiphadaba phangphamthokpa/hak; Maruoiba phangphamthokpa/hak
147	Good faith	Phana khanba, phana thajaba
148	Ground(s)	Yumpham; maram
149	Groundless	Yumpham yaodaba; maramleitaba
150	Habeas corpus	Habeas corpus
151	Hearsay	Chilhai
152	Hearsay evidence	Chilhai (gi) khudam changdam
153	Homicide	Mee hatpa, mee-hatpa
154	Hon'ble	Ikaikhumnajariba
155	Illegal	Wayel pathapna yadaba
156	Indigent	Lairaba
157	Infra	Makhada, matungda, konna
158	Infringement (of right)	Ayetpa peebe, khut thingjinba
159	Injunction	Atheengba yathang
160	Injustice	Hounadaba; chumdaba; phajadaba; meechang-meekhai naiba, Achanmeera naiba
161	Instrument	Ayee che
162	It is concluded/in conclusion/in result	Waroishinda, loishallakpada, wakheirakpada
163	Impugned	Shingnariba, yetliba
164	Institution of suit	Wakat cherol lankhatpa/thangatpa
165	Interest	Phangpham thokpa hak, khudongchaba, phangpham thokpa khudongchaba
166	Interim order	Marakki wayel yathang

Annexure-I

167	Interlocutory order	Masha wayel yathang
168	Interplea	(Wakatloysingna) wakheinajanaba wakat
169	Interplead	(Wakatloysingna) wakheinajanaba wakatpa
170	Interpleader	(Wakatloysingna) wakheinajanaba wakat paring
171	Interpretation	Sandokna wahanthok peebea
172	Interrogation	Wahang-paohang
173	Issue	Khannagadaba wapham
174	Issue of fact	Khudam changdam changba khannagadaba wapham
175	Issue of notice	Khanghan warol thaba
176	Judge	Wayel mapu
177	Judgment	Mapung yathang
178	Judgment debtor	Yathang nalliba mee
179	Judicial	Wayel gi (oiba)
180	Judicial custody	Wayel kheishum
181	Judicial notice	Achumbani hayna loubu yaraba (wapham, cherolnaching)
182	Judicial proceeding	Wayel paring
183	Judiciary	Wayel-Leingak
184	Just	Phajaba; meechang-meeekhaay-naaidaba; maram-chaaba, Achumba, chunaba, achanmeera naidaba
185	Justice	Wayel mapu. Achumba
186	Juvenile	Chahi nouriba
187	Kidnapping	Mee phaba
188	Law	Wayel pathap
189	Lawyer	Wayetloy, wayel pathap khangba mee
190	Learned	Khang heiraba
191	Lease	Shanba
192	Leasehold	Shandokche
193	Lease-holder	Shandokche paiba mee
194	Legal issue/issue of law	Wayel pathapki oiba khannagadaba wapham
195	Legal proceeding	Chatna-pathap paring
196	Lessee	Ashanpot paiba mee
197	Lessor	Shalliba mee
198	Letter	Ayee cherol
199	Liable	Toufam thoklaba
200	Liability	Mangam (as in mathou-mangam)
201	Limitation	Apeebea matam; pankhei
202	Litigant	Wakatloy
203	Litigation	Wayel chattha-paring
204	Major	Chahi suraba
205	Majority	Chahi surabagi matou/phibham
206	Mala fide	Phattabaa wakhal, mabuk mangba, mabuk seppa
207	Mala fides	Phattaba wakhal, mabuk mangbaa, mabuk seppa
208	Malice	Phatta-wakhal, tharum, chukchel seppa, hullanba, marouleiba
209	Mandamus	Mandamus

210	Mandatory	Tangaiphadana indaba yadaba
211	Material evidence	Machang oiba khudam changdam
212	Material issue	Machang oiba khannagadaba wapham
213	Mediation	Watainaba; Shangdainaba
214	Memo	(Tentak/shamlap) Ayee-warol
215	Memorandum	Ayee-warol;
216	Merit	Machang oiba machaak
217	Minor	Chahi sudriba
218	Minority	Chahi sudabagi matou/phibham
219	Mortgage	Bandhaan/ bandhop
220	Mortgagee	Bandhaan/ bandhop loubaa mee
221	Mortgagor	Bandhaan/ bandhop thamba mee
222	Mutation	Ming onthokpa; patta shettoknaba
223	Neglect	Thouoidaba; thousadaba; chekshindaba
224	Negligence	Thouoi-waoidaba; Thousa-wasadaba, chekshindaba;
225	Oath	Washak
226	Obligation	Toupham thokpa, mangam
227	(to be) of the opinion	Eigi wakhanda, eigi mityengda
228	(to be) of the view	Eigi wakhanda, eigi mityengda
229	(to be) of the considered view	Kupna khallaba wakhal mityengda
230	Offence	Maral
231	Omission	Cheethaba, cheetah-nanthaba, toudaba
232	Opposite party	Maiyokloy
233	Order	Yathang; wayel yathang
234	Ownership	Mapu oiba
235	Para/paragraph	Wareng katup
236	Pardon	Ngakpeebea
237	Parole	Miyat marakki thadokpa
238	Patta	Patta/jamabandi
239	Pawnee	Bandhan/ bandhop loubaa mee
240	Pawnor	Bandhan/ bandhop thamba mee
241	Performance	Pangthokpa
242	Permanent injunction	Aroyba athing yathang
243	Petition	Hayjache
244	Petitioner	Haijaroy
245	Plaint	Houdok wakat
246	Plaintiff	Wakatloy
247	Plea of alibi	Masa leite hibagi hakanwa
248	Pleadings	Wakat-wakan
249	Pledge	Bandhan/ bandhop
250	Police custody	Kheisum (police ki keishum)
251	Possession	Khudumda leiba/payba
252	Prayer (for relief)	Thouni
253	Precedent	Hanna takhraba yathang; hanna chatnakhra

Annexure-I

254	Preliminary decree	Marakki chatna yathang
255	Preponderance	Henna thajaningai oiba, Henna chumningai oiba
256	Preponderance of the evidence	Henna thajaningai oiba khudam changdam yengba, Henna chumningai oiba khudam changdam yengba
257	Preponderance of the probabilities	Henna thajaningai oiba oithokpa yabasing yengba, Henna chumningai oiba oithokpa yabasing yengba
258	Preventive action	Ngakthok thabak/thouwong
259	Preventive detention	Ngakthok phajin
260	Prima facie	Ahanbaa meetyengda, koopthadringeida
261	Prima facie case	Ahanba meetyengda chummi haina louba yaba wapham
262	Prima facie evidence	Ahanba meetyengda chummi haina louba yaba khudam changdam
263	Primary evidence	Haktheng khudam changdam
264	Proceedings	Thoudou paring, paring
265	Prohibition (as in writ of prohibition)	Prohibition
266	Proof	(Chummi utlaba) khudam cangdam
267	Prosecution	Wayel chatthaba
268	Prosecutor	(Leingaakki) wayetloy
269	Provided that	Mathakki waphamsi leirabasu
270	Provision	Ayeeba tangkakki wapham
271	Proviso	Ayeeba waphamgi akhannaba warol
272	Public interest	*Leibak meeyamgi kudongchaba
273	Public interest litigation	*Leibaak meeyamgi khudongchanaba wayel chattha paring
274	Public policy	*Leibaak meeyamgi oiba poram
275	Public prosecutor	Leingakki wayetloy
276	Punishment	Cheirak
277	Punitive	Cheirak peeningai oiba
278	Punitive action	Cheirak peenanaba (oiba) thabak thouong
279	Qua	Gummna; oina
280	quo warranto	quo warranto
281	Reasoning	(Achum-arangi) wakhal paring;
282	Reasonable	Maramchaba;
283	Reasonable apprehension (test)	Mangjounana uba
284	Reasonable doubt	Maramchana chingnaba; chingnapham thokpa
285	Reasonable ground	Maramchaba yumpham; maramchaba maram
286	Reasonable notice	Maramchaba khanghan waarol; khangpham thokpa
287	Reasonable person	(Achum-aran khanba ngamlaba) meeshak
288	Relief	Nija wa. Tengbang
289	Rely on/relied on	Matung inba, mateng louba, ngaba
290	Reject	Kakthatpa; yadaba
291	Rejoinder	Mathang wakat

292	Remission	Kokpeebea
293	Replication	Mathang paokhum
294	Res judicata	Wakheinakhraba wapham
295	Respite	Matam thinthaba; matam yeithokpa; matam panthaba; Matam chonthaba
296	Review petition	Shemdok wakat
297	Revision	Penda wakat
298	Right	Phangpham thokpa, hak
299	Rules(s)	Chatna pathaap
300	Rule nisi	Pheebam gi yathang
301	Ruling	Cheoraap yathang
302	Sale	Yonba
303	Sale deed	Yonnache
304	Secondary evidence	Ngamthang khudang changdam
305	Senior Counsel/Senior Advocate	Luching wayetloy
306	Senior layer	Ahal wayetloy, wayetloy ahal
307	Sentence	Cheirak/ cheirak padam
308	Service of notice	Khanghan warol youhanba/peebea
309	Set off	Kaktha wakat
310	Speaking order	Maram peebea yathang
311	Specific liability	Toupham thokpa thoudang; pangthokpham thokpa thoudang
312	Specific performance	(Wayel pathaapki matung inna) toufam thokpa thabak
313	Statement	Wangaang, Warol, phongdok warol, phongdok wa
314	Status quo	Leiriba mawong matou, leiriba pheebham
315	Status quo ante	Mamanggi mawong matou, Mamangda leiramba pheebham
316	Strict liability	Chenphadraba/hiktokphadraba thoudang
317	Subject to	Makha ponna
318	Sub judice	Wayel chattharingei, wayel loidringei
319	Submission	Hanggat wapham
320	Submit	Wapham lankhatpa, wapham thamba, wapham hanggatpa
321	Sue motu	Masa mathanta
322	Suit	Wakat
323	Summary trial	Asamba wayel
324	Summon	Koukhatpa
325	Summons	Koukhatche
326	Supra	Mathakta, mamangda, hanna
327	Temporary/preliminary injunction	Marakki athing yathang
328	Terms of agreement	Yana warol
329	The bar	Ukil-apunba; ukilgee thabak; ukil kangbu
330	Time bar	Matam hellaba
331	Title	Mapu oibagi khudam changdam
332	To abate	Lamba yaodabadagi/haptabadagi loisinhanba

Annexure-I

333	To abet	(Phattaba thabakta) thoujinba, Phattabada pangsinba,
334	To admit	Chummi haayna yaaba
335	To alienate	Soto onba
336	To allot	Sharuk thungbeebea/ peebea
337	to appear	Wayelshang kaba; (wayelshangda) leppa
338	To arbitrate	(khatnaba kangbu aneena happa meena) wayenba
339	To aver	Hanggatpa
340	To bar	Thingba
341	To compensate	Kupkhatshel/ Kupkhatmal/ hanjinman peebea
342	To commute	Cheirak kakthaba
343	To conciliate	Wathem-watainaba; yashinnahanba
344	To convict	Miyat tahanba
345	To depose	Washaktuna hayba
346	To dispute	Yetpa;
347	To execute (an instrument)	Pangthokpa (Ayee che)
348	To file	Chejanba
349	To highlight	Mayek shengna thamba
350	To infringe	Ayetpa peebea, khut thingjinba
351	To interpret	Sandokna wahanthok peebea
352	To interrogate	Wahang-paohangba
353	To issue	Laothokpa, che-thaba, peebea
354	To issue rule nisi	Pheebam gi yathang taothaba
355	To lease	Shanba
356	To mediate	Watainaba; Shangdainaba
357	To object	Yetpa
358	To remit	Kokpeebea
359	To place on record	Lachanda happa
360	To prosecute	Wayel houba; wayel chatthaba
361	To prove	(Khudam changdamna) chummi utpa
362	To punish	Cheirak peebea
363	To quash	Kakthatpa, louthokpa
364	To record	Lachanba
365	To set aside	chatnahandaba
366	To sentence	Cheiraak peebea
367	To transfer	Soto shinnathokpa; yonba
368	Transfer	Soto shinnathokpa; yonba
369	Trial	(meeffa-meepun) wayel
370	Tribunal	Tribunal; Phambei
371	Unjust	Hounadaba; chumdaba; phajadaba; meechang-meeekhai naiba, Achanmeera naiba
372	Unjust	Chumdaba
373	Unlawful	Wayel pathapna yadaba
374	Unreasonable apprehension	Pangkhandaba khanjinba

Annexure-I

375	Unreasonable doubt	Maramchadana chingnaba; chingnapham thoktaba
376	Unreasonable ground	Maramchadaba yumpham; maramchadaba maram
377	Vendee	Areiba mee
378	Vendor	Ayonba mee
379	Verdict	Wayel waarep
380	Versus	Mayoknariba, panariba
381	Vitiate	Mayai chamhanba, kannahandaba, mahei yanhandaba, chatnahandaba
382	Will	Will
383	Wilful	Khangna-khangna; thawoina; atamnana
384	Wilfully	Khangna-khangna; thawoina, atamnana
385	Written statement	Houdok paokhum
386	Wrongful	Wayel pathaap kaiba, wayel pathap ki wangmada
387	Wrongful act	Wayel pathap kaiba thabak/thouong
388	Wrongful confinement	Phajinpham thoktabada phajinba
389	Wrongful gain	Phangpham thoktabada phangba kannaba
390	Wrongful loss	Mangpham thoktabada mangjaba
391	Wrongful restraint	Thingpham thoktabada thingba